

(35)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.236/2004

In

OA No.2203/2001

New Delhi this the 12th day of October, 2004.

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Dr. Rajesh Kumar,
S/o Shri Kali Ram,
R/o 1/465, Tika Ram Road,
Sonepat, Haryana.

-Applicant

(By Advocate Shri R.P. Kapoor)

-Versus-

1. Ms. Deepa Krishna,
Director (RSP & PR),
Through Directorate of RSP & PR,
Mayur Bhawan, New Delhi.
2. Ms. Vineeta Rai,
Secretary, Department of Revenue,
Ministry of Finance,
North Block, New Delhi-110 001.
3. Ms. Shobha Majumdar,
Chairman, Central Board of Direct Taxes,
North Block, New Delhi-110 001.
4. Ms. Asha Moorthy,
Director General,
Directorate General of Employment and Training,
Sharam Shakti Bhawan,
New Delhi-1.
5. Mr. S.S. Khan,
Director (System),
Directorate of Income-Tax (System),
Jhandewalan Extension,
New Delhi.
6. Mr. Bimal Kujur,
Under Secretary, AD-VIA,
CBDT, North Block, New Delhi.
7. Ms. Uma Singh,
Director (V&L), CBDT,
Ministry of Finance,
North Block, New Delhi.

8. Shri V.K. Sharma,
Under Secretary (V&L),
Ministry of Finance,
North Block,
New Delhi.

-Respondents

(By Advocate Shri V.P. Uppal)

ORDER (ORAL)

Mr. Shanker Raju, Member (J):

Relying upon the decision of the Full Bench of this Tribunal in **Babu Lal & Ors. v. Union of India & Ors.** (OA No.2639/1999 decided by PB on 31.07.2000) benefit of OM dated 11.9.1989 was extended to applicant w.e.f. 1.1.1986 with all consequential benefits arising from the order.

2. In the OA applicant has prayed for promotion as well. From the reply of respondents it transpires that juniors to applicant have been given promotion. As the matter is contentious, it cannot be raked up in a contempt petition. Accordingly the CP is dismissed, notices are discharged, with liberty to applicant to assail his grievance in accordance with law, in the appropriate proceedings, if so advised.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra

(V.K. Majotra) 12.10.04
Vice-Chairman(A)

/vv/